

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 18/2012**

**in  
Petition No. 332/2009**

**Coram: 1. Shri S.Jayaraman, Member  
2. Shri M.Deena Dayalan, Member**

**Date of Hearing: 7.8.2012**

**Date of Order: 9.8.2012**

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**IN THE MATTER OF**

Review of order dated 23.5.2012 in Petition No. 332/2009 regarding determination of generation tariff for Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.

**AND**

**IN THE MATTER OF**

NTPC Ltd

**...Petitioner**

Vs

1. Tata Power Delhi Distribution Ltd., Delhi
2. BSES Rajdhani Power Ltd., New Delhi
3. BSES Yamuna Power Ltd., Delhi
4. New Delhi Municipal Council, New Delhi
5. Military Engineering Services, New Delhi.

**...Respondents**

**Parties Present:**

1. Shri M.K.V Rama Rao, NTPC
2. Shri C K Mondol, NTPC
3. Shri Ajay Dua, NTPC
4. Shri A. Basu Roy, NTPC
5. Shri Shankar Saran, NTPC
6. Shri. Rohit Chabra, NTPC
7. Shri. Sameer Aggarwal, NTPC
8. Shri. Sudesh Jain, NTPC
9. Shri Neeraj Kumar, NTPC

**ORDER**

This application for review has been filed by NTPC, the petitioner herein, against the order of the Commission dated 23.5.2012 in Petition No. 332/2009 pertaining to the

determination of generation tariff in respect of Badarpur Thermal Power Station (705 MW) (hereinafter referred to as 'the generating station') for the period from 1.4.2009 to 31.3.2014.

Aggrieved by the said order, the petitioner has sought review on following issues:

*(a) Disallowance of an expenditure of `1474 lakh in 2009-10, mainly on two CEA approved schemes falling under 'Main Plant Package' i.e. `519.90 lakh on replacement of condenser tubes & `951.50 lakh for procuring GT for Unit-4,*

*(b) Adjustment of Cumulative repayment on account of de-capitalization of assets considered as 90% in loan repayment instead of adjustment of 70% in loan repayment and 20% in equity repayment,*

*(c) Non-consideration of liabilities of `7.29 lakh in the capital cost as on 1.4.2009, and*

*(d) Disallowance of part expenditure capitalized on account of:*

- (i) Replacement of Goods lift (2 nos.)*
- (ii) Passenger lift No. 2 (TG Hall Unit-V)*
- (iii) Inter-connection of all underground tanks for drinking water supply from DJB mains*
- (iv) UPS; and*
- (v) Lab instruments*

2. We have heard the representative of the petitioner on the above issues. Admit. Issue Notice.

3. The petitioner is directed to serve copy of the application for review on the respondents, along with this order, latest by 22.8.2012. The respondents may file their replies by 6.9.2012 with advance copy to the petitioner, who shall file its rejoinder, if any, latest by 13.9.2012.

4. Matter to be listed for hearing on 20.9.2012.

**Sd/-**  
**[M.DEENA DAYALAN]**  
**MEMBER**

**Sd/-**  
**[S.JAYARAMAN]**  
**MEMBER**